

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Customs Appeal No. 86940 of 2021

(Arising out of Order for Provisional release F No. SG/Misc-23/2020-21/SIIB(X)/JNCH dated 19.10.2021 passed by Commissioner of Customs, NS-II)

MOULIN EXPORT PVT. LTD.

.....APPELLANT

G-1, Millan Empire Near Kuberji House,
Sahara Darwaja, Surat, Gujarat-395002.

VERSUS

**COMMISSIONER OF CUSTOMS-
NHAVA SHEVA-II**

.....RESPONDENT

Jawaharlal Nehru Custom House, Nhava Sheva,
Taluka-Uran, Dist-Raigad, Maharashtra-400 707.

Appearance :

Smt Samruddhi Mali, Advocate for the Appellant
Shri Manoj Das, Authorized Representative for the Respondent

CORAM:

**HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/85600 / 2022

Date of Hearing : 28.06.2022
Date of Decision : 28.06.2022

PER : MR. S. K. MOHANTY

Learned Advocate appearing for the appellant submitted that the appellant wants to withdraw the appeal. The prayer made by the Learned Counsel is considered. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**

Sinha/ys